SI. Subject Matter No.

Action Taken

- (v) Approval of the Transfer Guidelines of teachers including Vice-Principals. Principals and
- (vi) Approval of the signing of cheques on the Banking Accounts from Kendriya Vidyalaya Sangathan Employees' Provident
- (vii) Adoption of Annual Report of Kendriya Sangathan.
- (viii) Ratificaion of the decision regarding relaxation of age for appointment of Upper division Clerks in Kendriya Vidyalayas.
- (ix) Ratification of the nomination of the Central Government Employees Welfare Coordination Committee on/the Vidyalaya Management Committee in Kendriya Vidyalayas in the Civil Sector.
- (x) Ratification of the modification in Recuitment Rules for Trained Graduate Teacher' Graduate Teacher layas.
- (xi) Ratification of the norms for fixation of staff strength for Kendriya Vidyalayas, etc.

Report on the implementation of GuiaratCommittee recommendations on Status of Urdu

354. SHRI GURUDAS DAS GUPTA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the expert committee appointed to examine the implement tation of Gujral Committee recommendations on status of Urban in the country has submitted its report;
- (b) if so, whether Government would place the report on the Table of the House;
- Government's (c) what is decision implementation the regarding of commendations contained therein?

THE MINISTER OF STATE IN THE MINISTRY OP HUMAN RESOURCE

The Transfer guidelines of teachers were approved with some modification. The same are implemented during the current session 1990-91.

to Questions

Two authorised officers are operating the Bank accounts of KVS Employees Provident Fund.

The annual report was adopted & was approved to be placed before the Par

The age of U. D. C. for recruitment in Kendriya Vidyalayas has been raised to 30 years.

The nominee of Central Government Employees Welfare Coordination Committee has been nominated on the Vidyalaya Management Committee as per ratification of the boards.

The amendments in the Recruitment Rules for TGT/PGT were ratified. in Kendriya Vidya in

The norms for fixation of staff strength were also ratified.

DEVELOPMENT **BHAGEY** (SHRI GOBARDHAN); (a) Yes, Sir.

(b) and (c) Government is yet to take decision in the matter.

Effect of cut in Non-Plan expenditure on the functioning of Universities

- 355. SHRI PARVATHANENI UPEN-DRA Will the Minister of HUMAN RESOURCE DEVELOPMENT pleased to state;
- (a) whether it is a fact (hat efficient functioning of the Universities has been severely affected due to the imposition of a cut in non-Plan expenditure by Government;
- (b) if so, what are the details in this regard; and
- (c) whether Government propose to reconsider their decision?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI BHAGEY GOBARDHAN); (a) to (c) Government has approved non-plan budget of Rs. 224. 00 crores to UGC for the current year compared to Rs. 210. 09 crores for the last financial year. The UGC has, however, asked for additional non-plan provision of Rs. 48. 43 crores in the Revised Estimates for the current year. The matter is under consideration.

सेवा निवृत्त/दिवंगत ग्रध्यापकों को उपदान का भुगतान न किया जाना

356. श्री राम नरेश यादव: क्या मानव संसाधन विकास मंत्री 4 सितम्बर, 1990 को राज्य सभा में अतारांकित प्रण्न सं. 3119 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि राजकीय कत्या माध्यमिक विद्यालय-III, पटेल नगर, नई दिल्ली, के सेवानिवृत्ति/दिवंगत अध्यापक को देय उपदान का भुगतान दिवंगत अध्यापक के परिवार के उत्तराधिकारियों को अभी तक नहीं किया गया है जबकि वे उपदान से संबंधित सभी अपेक्षित कागजात प्रस्तुत कर चके हैं;
- (ख) याद हां, तो उसके क्या कारण हैं ; ग्रीर
- (ग) स्वर्गीय कुमारी स्तेहलता पाल के परिवार के सदस्यों को उक्त राणि का भुगतान कब तक कर दिये जाने की संभावना है?

मानव संसाधन विकास संवालय में राज्य मंदी (श्री भाग्ये गोवर्धन): (क) जी. हो।

(ख) ग्रौर (ग) सेवा-निवृत्त/मृत शिक्षिका के कान्नी उत्तराधिकारी को दुर्भाग्यवश उपदान की ग्रदायगी नहीं की जा सकी क्योंकि सेवा-निवृत्त होने वाली शिक्षिका की सेवा-पृस्तिका के विभिन्न स्कूलों से' जहां वो काम कर चुकी थीं, ब्यौरे इकट्ठे करके पुनर्तिर्माण करना है । दिल्लो प्रशासन इस वित्त वर्ष के दौरान ग्रद यंगी कर देगा ।

Action against officials of Local (Health) Authority

- 357. SHRI GHUFRAN AZAM: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that adverse remarks have been passed by the Central Vigilance Commission against some of the local health authorities of the Department of Prevention of Food Adulteration, Delhi Administration Delhi for attempting to change the contents of an adulterated food article lifted under PFA Act/Rules, 1954; and
 - (b) if so, what are the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (PROF. SHA-KEELUR REHMAN): (a) and (b) The information is being collected and will be laid on the Tbale of the Sabha.

Investigations of the complaints on drugs issues

358. SHRI ASHOK NATH VERMA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to >he answer to Unstarred Question given in the Rajya Sabha on 3rd September, 199< state;

- (a) whether his Ministry have since investigated into the pending complaints relating to drug complaints; and
 - (b) if so, what are the findings?

THE MINISTER OF PETROLEUM AND CHEMICALS AND PARLIAMEM-TARY AFFAIRS (SHRI SATYA PRA-KASH MALAV1YA): (a) and (b) Examination of complaints received against the drug companies on the issues of overcharging of prices and related matters is an on going process. In two cases investigation is at final stage.